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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.667/2000

New Delhi, this the 17th day of November, 2000

Hon'ble Shri S.A.T. Rizvi, Member (A)

K.C.Pandey
Music Teacher,
Shahid Amirchand Sarvoday Vidyalay No.2,
Sham Nath Marg,
Ludlo Kasal,
Delhi-4.

(By Advocate: Sh. D.R.Roy)Applicant.

VERSUS

1. Director of Education,
Directorate of Education,
Old Secretariate,
Delhi.
2. Education Officer-7,
North Zone, Lucknow Road,
National Capital Territory of Delhi,
Delhi.
3. Principal,
Sarvoday Vidyalay No.2
Sham Nath Marg,
Ludlo Kasal,
Delhi-54.

....Respondents.
(By Advocate: Sh. Jabbar Ali, proxy for
Sh. George Paracken)

O R D E R (ORAL)

Heard the learned counsel on either side.

2. The learned proxy counsel for the respondents has filed a reply saying that the relief sought in the OA has been granted by the respondents vide their order dated 17.11.2000. A copy of the same has been annexed with their reply. The learned counsel for the applicant is satisfied that the grievance of the applicant has been substantially redressed.

3. In view of this, the OA is disposed of as infructuous. The applicant retains the liberty to approach

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this Tribunal as and when he finds it necessary to do so in accordance with the provisions of law. No costs.

S A T Rizvi

(S.A.T. Rizvi)
Member (A)

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